

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S TIRUPATI INFRAPROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	NAME OF CORPORATE DEBTOR M/S TIRUPATI INFRAPROJECTS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE 05-01-2007
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED REGISTRAR OF COMPANIES, NATIONAL CAPITAL TERRITORY DELHI AND HARYANA, UNDER COMPANIES ACT 1956
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR U45200DL2007PTC157455
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR (HOTEL RADISSON BLU) PLOT NO. D, DISTRICT CENTRE, PASCHIM VIHAR, NEW DELHI - 110087
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR 03-07-2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS 180 TH DAY FROM THE DATE OF ADMISSION OF APPLICATION i.e. 29-12-2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL NAME: ANIL KOHLI ADD: 1011, KIRTI SHIKHAR, DISTRICT CENTRE, JANAKPURI, NEW DELHI -110058 Mob: 9810071182 E Mail: insolvency@arck.in REG NO: IBBI/IPA-001/IP-P00112/2017-18/10219
9.	LAST DATE FOR SUBMISSION OF CLAIMS 17-07-2017

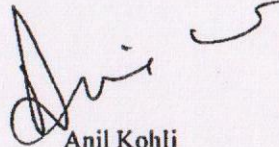
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the M/S TIRUPATI INFRAPROJECTS PRIVATE LIMITED on 03-07-2017.

The creditors of M/S TIRUPATI INFRAPROJECTS PRIVATE LIMITED, are hereby called upon to submit a proof of their claims on or before 17-07-2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04-07-2017
Place : New Delhi


Anil Kohli
Interim Resolution Professional